

CAUSE LIST OF THE COURT OF SRI VINAYAK MAYANAVAR, PRL. CIVIL JUDGE AND JMFC., HOSAKOTE FOR THE DAY 05.06.2021

MORNING SESSION	AFTERNOON SESSION
1. OS 32-2014	16.OS 58-2014
2. OS 24-2015	17.OS 340-2014
3. OS 174-2015	18.OS 182-2018
4. OS 176-2015	19.EX 11-2015
5. OS 468-2014	20.EX 21-2018
6. OS 302-2019	21.EX 6-2016
7. OS 240-2019	22.EX 7-2016
8.OS 278-2019	23.EX 8-2017
9.OS 326-2019	24.FDP 7-2017
10.OS 114-2020	25.Misc 13-2019
11.OS 116-2020	26.Misc 6-2017
12.OS 295-2020	27.Misc 2-2018
13.OS 296-2020	28.CC 386-2016
14.OS 154-2015	29.Cr.24-2021
15.OS 312-2020	30.Cr.117-2021

Hosakote

Dated: -04.06.2021

Prl. Civil Judge & JMFC.,
Hosakote

Note:

1. All the other cases which stands posted on the day has been adjourned to next dates in CIS, the concerned Advocates and litigants may ascertain the next dates of their cases in the CIS Portal.
2. The learned Advocates are hereby requested to strictly adhere to the instructions contained in the SOP issued by the Hon'ble High Court of Karnataka, Bangalore.

CAUSE LIST OF THE COURT OF **SRI GIRISHA.R.B.**, ADDL. CIVIL
JUDGE AND JMFC., HOSAKOTE FOR THE DAY **05.06.2021**

MORNING SESSION HEARING	AFTERNOON SESSION HEARING
1. CC 587/2008	16. OS 99/2012
2. CC 972/2012	17. OS 129/2015
3. CC 496/2014	18. OS 165/2015
4. CC 1417/2014	19. OS 5/2016
5. CC 1420/2014	20. OS 143/2017
6. CC 358/2019	21. OS 235/2019
7. CC 2174/2019	22. OS 261/2019
8. CC 3259/2021	23. OS 267/2019
9. CC 3293/2021	24. OS 292/2020
10. Cr 46/2021 (NGPS) (Advance)	25. OS 78/2020
11. Cr 69/2021 (NGPS)	26. OS 147/2020
12. Cr 85/2021 (NGPS)	27. OS 211/2020
13. OS 405/2016	28. OS 215/2020
14. OS 189/2018	29. OS 299/2020
15. OS 335/2018	30. OS 57/2021

Hosakote
04.06.2021

Girish R.B.
Addl. Civil Judge & JMFC.,
Hosakote.

Note:

1. All the other cases which stands posted on the day has been adjourned to next dates in CIS, the concerned Advocates and litigants may ascertain the next dates of their cases in the CIS Portal.
2. The learned advocates are hereby requested to strictly adhere to the instructions contained in the SOP issued by the Hon'ble High Court of Karnataka, Bangalore.
3. The learned advocates are also requested to ensure adequate social distancing during the court session and further to ensure that the congregation does not exceed 20 at any time during the session.